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**The Goa, Daman and Diu Salaries and
Allowances of Ministers Act, 1964**

The Goa, Daman and Diu Salaries and Allowances of Ministers Act, 1964

1. **The Goa, Daman and Diu Salaries and Allowances of Ministers Act, 1964 (No. 3 of 1965) [20-3-965]** published in the Government Gazette, Series I No. 1 dated 1st April, 1964 and came into force w.e.f. 1-4-1964.
2. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1970 (No. 10 of 1970) [5-9-1970]** published in the Government Gazette, Series I No. 31 dated 30-10-1970 and provision of Section 3 deemed to have come into force w.e.f. 1-4-1969 and remaining provision came into force at once.
3. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1971 (No. 7 of 1971) [26-6-1971]** published in the Official Gazette, Series I No. 15 dated 8-7-1971 and came into force at once.
4. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1974 (No. 3 of 1975) [28-2-1975]** published in the Official Gazette, Series I No. 50 dated 13-3-1975 and provision of Section 3 deemed to have come into force w.e.f. 1-2-1974 and remaining provision came into force w.e.f. 1-7-1974.
5. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1978 (No. 2 of 1978) [18-2-1978]** published in the Official Gazette, Series I No. 49 dated 9-3-1978 and came into force at once.
6. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1979 (No. 9 of 1979) [25-10-1979]** published in the Official Gazette, Series I No. 34 dated 22-11-1979 and came into force at once.
7. **The Goa, Daman and Diu Salaries and Allowances of Ministers (Amendment) Act, 1983 (No. 5 of 1983) [24-4-1983]** published in the Official Gazette, Series I No. 9 dated 2-6-1983 and came into force w.e.f. 1-1-1982.
8. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 1987 (No. 4 of 1987) [1-10-1987]** published in the Official Gazette, Series I No. 31 dated 29-10-1987 and came into force w.e.f. 30-5-1987.
9. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 1989 (No. 2 of 1989) [22-2-1989]** published in the Official Gazette, Series I No. 49 dated 9-3-1989 and came into force at once.
10. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 1990 (No. 18 of 1990) [11-9-1990]** published in the Official Gazette, Series I No. 24 dated 14-9-1990 and came into force w.e.f. 28-3-1990.
11. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 1994 (No. 3 of 1994) [17-2-1994]** published in the Official Gazette, Series I No. 49 dated 3-3-1994 and came into force at once.
12. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 1997 (No. 26 of 1997) [9-9-1997]** published in the Official Gazette, Series I No. 26 dated 25-09-1997 and came into force w.e.f. 1-7-1997.
13. **The Goa Salaries and Allowances of Ministers (Amendment) Act, 2000 (No. 25 of 2000) [4-9-2000]** published in the Official Gazette, Series I No. 23 dated 8-9-2000 and came into force w.e.f. 1-7-2000.

- 14. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2001 (No. 64 of 2001) [28-11-2001]** published in the Official Gazette, Series I No. 36 dated 6-12-2001 and came into force w.e.f. 1-4-2001.
- 15. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2002 (No. 3 of 2002) [25-1-2002]** published in the Official Gazette, Series I No. 43 dated 29-1-2002 and came into force w.e.f. 1-2-2002.
- 16. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2002 (No. 25 of 2002) [24-9-2002]** published in the Official Gazette, Series I No. 26 dated 26-9-2002 and came into force at once.
- 17. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2003 (No. 6 of 2003) [15-3-2003]** published in the Official Gazette, Series I No. 51 dated 20-3-2003 and came into force at once.
- 18. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2004 (No. 24 of 2004) [17-09-2004]** published in the Official Gazette, Series I No. 25 dated 22-9-2004 and came into force w.e.f. 1-7-2004.
- 19. The Goa Salaries and Allowances of Ministers (Amendment) Act, 2005 (No. 21 of 2005) [15-12-2005]** published in the Official Gazette, Series I No. 37 dated 21-12-2005 and came into force at once.

Arrangement of Sections

1	Short title, extent and commencement	8	Medical treatment, etc., to Ministers [omitted]
2	Definitions	9	Ministers not to draw salary or allowances as members of the Legislative Assembly
3	Salaries and conveyance allowance of Ministers	10	Notification respecting appointment of Ministers etc. to be conclusive evidence thereof
4	Residence of Ministers	10A	Salaries and allowance of Leader of Opposition
4A	Constituency office allowance [omitted]	11	Power to make Rules
5	Motor cars for the use of Ministers		Schedule
6	Use of Motor Cars owned by Ministers [omitted]		
7	Traveling and daily allowances to Ministers		

GOVERNMENT OF GOA, DAMAN AND DIU

Legislative Department

Notification

LA/2109/65

The following Act passed by the Legislative Assembly of Goa, Daman and Diu received the assent of the President of India on the 20th March, 1965, and is hereby published for general information.

The Goa ¹[] Salaries and Allowances of Ministers Act, 1964

(No. 3 of 1965) [20th March, 1965]

AN

ACT

to provide for the salaries and allowances of Ministers in Goa, ²[]

Be it enacted by the Legislative Assembly of Goa, Daman and Diu in the Fifteenth Year of the Republic of India as follows:—

1. Short title and commencement.— (1) This Act may be called the Goa ³[] Salaries and Allowances of Ministers Act, 1964.

(2) It shall be deemed to have come into force on the 1st day of April, 1964.

2. Definitions.— In this Act unless the context otherwise requires —

(a) ⁴[]

(b) ⁵[“family” means as defined in the Medical Attendance Rules applicable to class I Officers of the Central Government.];

(c) “Government” means the Government of Goa ⁶[];

(d) ⁷[“Minister” means a Minister appointed under article 164 of the Constitution of India and includes the Chief Minister, Deputy Chief Minister, Minister, Minister of State and Deputy Minister.];

⁸[(dd) ‘prescribed’ means prescribed by rules under this Act.];

(e) “traveling allowance” means the allowance granted to a Minister to cover the expenses which he incurs in travelling in the interest of public service as against travelling in personal interest or for private purpose, such as journeys for rest or recuperation of health or for attending party meeting or for election campaign.

⁹[3. Salaries and conveyance allowance of Minister.— (1) There shall be paid to each Minister a monthly salary as laid down below, namely—

¹ The figure and words “Daman & Diu” deleted by the Amendment Act 4 of 1987.

² The figure and words “Daman & Diu” deleted by the Amendment Act 4 of 1987.

³ The figure and words “Daman & Diu” deleted by the Amendment Act 4 of 1987.

⁴ Clause (a) deleted by the Amendment Act 4 of 1987.

⁵ Substituted by the Amendment Act 64 of 2001.

⁶ The figure and words “Daman & Diu” deleted by the Amendment Act 4 of 1987.

⁷ Substituted by the Amendment Act 25 of 2000.

⁸ Inserted by the Amendment Act 10 of 1970.

⁹ This section was amended vide Amendment Acts 10 of 1970, 3 of 1975, 5 of 1983, 4 of 1987, 2 of 1989, 18 of 1990, 26 of 1997 and finally substituted by the above entry by Amendment Act 25 of 2000. Thereafter vide Amendment Act 25 of 2002 entries of sub-section 2 were amended, and entries of Rs. 7000, 6500 and 6000/- were substituted vide new figures Rs. 10000/-. Thereafter vide Act 24 of 2004 further Rs. 15000/- substituted in place of Rs.10000/-.

1. Chief Minister Rs. 8,000/-
2. Deputy Chief Minister Rs. 7,000/-
3. Ministers Rs. 6000/-
4. Minister of State/Deputy Minister Rs. 5000/-.

(2) Every Minister shall also be entitled to a monthly sumptuary allowance as laid down below, namely:—

1. Chief Minister Rs. 15,000/-
2. Deputy Chief Minister Rs. 9,500/-
3. Ministers Rs. 9,000/-
4. Minister of State/Deputy Minister Rs. 5000/-].

4. ¹⁰[**Residence of Ministers.**— Each Minister ¹¹{ } shall be entitled, without any payment, to the use and maintenance of a furnished residence throughout his term of office and for a period of fifteen days immediately thereafter, and so long as such residence is not provided, to a compensatory allowances of ¹²{ten thousand rupees per month; ¹³[] ¹⁴[and in addition, shall also be entitled, for the purpose of payment to a sum equal to the actual charges of electricity and water in respect of his private residence].}:]

Provided that the compensatory allowance payable to a Deputy Minister for the period for which no residence is provided to him shall be two hundred rupees per month.

¹⁵[Provided that the Chief Minister shall not be entitled to the compensatory allowance as aforesaid.]

Explanation:— For the purpose of this section.—

(i) ‘residence’ includes the staff quarters and other buildings appurtenant thereto and the garden thereof ¹⁶{but does not include such portion of the residence or buildings appurtenant thereto as is exclusively set apart for use as office at the residence and is used as such};

(ii) ¹⁷{‘maintenance’ in relation to a residence includes payment of local rates and taxes and provision of electricity and water, which shall be paid by the Government}.]

4A. ¹⁸[]

¹⁰ Substituted by the Amendment Act 10 of 1970.

¹¹ The words “except the Chief Minister” inserted by the Amendment Act 25 of 2002 and thereafter by the Amendment Act 24 of 2004 same has been omitted.

¹² Substituted by the Amendment Act 18 of 1990 and thereafter by the Amendment Act 25 of 2000, 25 of 2002.

¹³ The words “and in addition, a sum equal to the electricity and water charges, if any, paid by him in respect of his place of residence” omitted by the Amendment Act 3 of 2002.

¹⁴ Inserted by the Amendment Act 21 of 2005.

¹⁵ Inserted by the Amendment Act 24 of 2004.

¹⁶ Inserted by the Amendment Act 9 of 1979.

¹⁷ Substituted by the Amendment Act 4 of 1987.

5. ¹⁹[²⁰{Motor car amenities}.— ²¹{(1) Each Minister shall be entitled to the free use of a motor car ²²[which shall be provided and maintained by the Government] and the services of a chauffeur.}

²³[**explanation.**]

(2) ²⁴[]

(3) ²⁵{ }.]

²⁶[A Minister may use the motor car for private use up to a limit of 500 kms. per month subject to the payment of Rs.100/- per month.]

6. ²⁷[]

7. Travelling and daily allowance to Ministers.— (1) Subject to the provisions of the Schedule, a Minister shall be entitled to:—

(a) travelling allowance for himself and the members of his family and for the transport of his and his family's effects:—

(i) in respect of journeys to Panjim from his usual place of residence outside Panjim for assuming office, and

(ii) in respect of journeys from Panjim to his usual place of residence outside Panjim on relinquishing office, and

(b) travelling and daily allowance in respect of tours undertaken by him in the discharge of his official duties, whether by land, sea or air.

(2) Any travelling allowance under this section may be paid in cash or free official transport provided in lieu thereof.

8. ²⁸[]

9. ²⁹[Ministers not to draw salary or allowances as members of the Legislative Assembly.— A Minister shall not be entitled to receive salary and allowances under the Goa Salaries and Allowances and Pension of Members of the Legislative Assembly Act, 2004 except the allowances, advances and other benefits admissible to the Minister as a Member of Legislative Assembly under the aforesaid Act, 2004.]

¹⁸ Section 4A Constituency office allowance was inserted by the Amendment Act 25 of 2002, which has been deleted by the Amendment Act 24 of 2004.

¹⁹ Substituted by the Amendment Act 10 of 1970.

²⁰ Heading substituted by the Amendment Act 26 of 1997.

²¹ Sub-section (1) substituted by the Amendment Act 7 of 1971 and thereafter by the Amendment Act 26 of 1997.

²² Inserted by the Amendment Act 25 of 2000.

²³ Substituted by the Amendment Act 25 of 2000, and thereafter same has been omitted by the Amendment Act 6 of 2003.

²⁴ Sub-section (2) omitted by the Amendment Act 24 of 2004.

²⁵ First paragraph of sub-section 3 omitted by the Amendment Act 26 of 1997. Thereafter entire sub-section (3) omitted by the Amendment Act 25 of 2000.

²⁶ Inserted by the Amendment Act 4 of 1987.

²⁷ Omitted by the Amendment Act 24 of 2004.

²⁸ Omitted by the Amendment Act 24 of 2004.

²⁹ Section 9 was substituted by the Amendment Act 25 of 2000, and thereafter by the Amendment Act 24 of 2004.

10. Notification respecting appointment of Ministers, etc. to be conclusive evidence thereof.— The date on which any person became or ceased to be a Minister shall be published by notification in the Goa ³⁰[] Government Gazette and any such notification shall be conclusive evidence of the fact that he became or, as the case may be, ceased to be a Minister on that date for all the purposes of this Act.

³¹[**10A. Salary and Allowances of Leader of Opposition.**— The Leader of Opposition of the Legislative Assembly of Goa shall be entitled of ³²{the salary, allowances, other perks and amenities as admissible to a Minister.}]

³³[**11. Power to make rule.**— (1) The Government may, by notification in the Official Gazette, make rules for carrying out the purposes of this Act.

(2) All rules made under this section shall be laid for not less than fourteen days before the Legislative Assembly as soon as possible after they are made, and shall be subject to such modifications as the Legislative Assembly may make during the session in which they are so laid, or during the session immediately following:

Provided that any such modification shall be without prejudice to the validity of any thing previously done or omitted to be done under such rules.]

SCHEDULE

(See Section 7)

1. Travelling on duty.—When travelling on duty by railway or by road or by steamer a Minister shall be entitled to draw travelling allowance and daily allowance at the maximum rates applicable to class I, Grade I officers serving in connection with the administration of the ³⁴[State]:

Provided that a Minister shall be entitled to draw only half of such travelling allowance if he travels on duty by road in a motor-car provided to him under section 5:

Provided further that where the cost of petrol in respect of any travel by road on duty is met by Government, the Minister shall be entitled only to the daily allowance, if any, and not any travelling allowance.

2. Travelling allowance journey for assuming and demitting of office.— In respect of the journey to headquarters from his usual place of residence for assuming office or between headquarters and his usual place of residence on demitting office, a Minister is entitled to travelling allowance on the scale for the time being admissible to Class I, Grade I Officers serving in connection with the Administration of the ³⁵[State] on transfer subject to the modification that for journeys by rail, a Minister and the members of his family may travel by air-conditioned class of accommodation.

³⁰ The words “Daman and Diu” omitted by the Amendment Act 4 of 1987.

³¹ Inserted by the Amendment Act 4 of 1987.

³² Substituted by the Amendment Act 2 of 1989, and thereafter by the Amendment Act 3 of 1994.

³³ Inserted by the Amendment Act 10 of 1970.

³⁴ Substituted by the Amendment Act 4 of 1987.

³⁵ Substituted by the Amendment Act 4 of 1987.

3. Travel by air.— (1) A Minister may, in the public interest perform journeys on tour by air in public air transport services.

(2) On the cancellation of a journey due to official reasons, a Minister shall be entitled to be reimbursed by Government any deduction made by the air transport services when refunding the fare on account of cancellation of the air passage.

(3) A Minister who does not utilise the free transport provided by the air transport services between the air-booking Centre and the air-port may also recover in respect of journey to and from the air port actual travelling expenses or road mileage as for journey on duly by road.

³⁶**[3A. Travel by railway.**— A Minister shall have the right to reserve by requisition an ordinary first class compartment when travelling by railway on duty.

Explanation.— For the purposes of this paragraph, a first class compartment means a two-berthed compartment or an air-conditioned coupe, where it is available, or a four-berthed compartment, if a two-berthed compartment or an air-conditioned coupe is not available in the train by which the Minister travels.

3B. Travel by Steamer.— A Minister shall have the right to reserve by requisition a State cabin when travelling by steamer between Panaji or Mormugao and Bombay on duty.]

4. Advances.— A minister shall be entitled to:—

(a) an advance of travelling allowance towards the cost of transporting himself and the members of his family and his family effects: —

(i) in respect of the journey to headquarters from his usual place of residence outside head, & quarters for assuming office; and

(ii) in respect of the journey from headquarters to his usual place of residence outside the headquarters on relinquishing office.

(b) an advance of travelling and daily allowance in respect of the tours undertaken by him in the discharge of his official duties whether by sea, land or air.

Secretariat,
Panjim,
March 29, 1965.

S. BALAKRISHNAN,
Secretary to the Government
of Goa, Daman and Diu.

³⁶ Inserted by the Amendment Act 2 of 1978.

The Goa Salaries and Allowances of Ministers (Amendment) Act, 1988

(Goa Act No. 2 of 1989) [22-2-1989]

AN

ACT

further to amend the Goa Salaries and Allowances of Ministers Act, 1964.

Be it enacted by the Legislative Assembly of Goa in the Thirty-ninth Year of the Republic of India as follows:-

1. *Short title and commencement.*— (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 1988.

(2) It shall come into force at once.

2. *Amendment of section 3.*— In sub-section (2) of section 3 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965) (hereinafter referred to as the "principal Act", in item 3, for the words and figures "Rs. 1500/- per month", the words and figures "Rs. 2000/- per month" shall be substituted.

3. *Amendment of section 10A.*— In section 10 A of the principal Act, for the words "Deputy Minister", the words "Minister of State" shall be substituted.

Published in Official Gazette Series I, No. 49 dated 9-3-1989. The Act came into force on 22-2-1989.

**THE GOA SALARIES AND ALLOWANCES OF MINISTERS
(AMENDMENT) ACT, 1990.**

(Goa Act No. 18 of 1990)

[11-9-1990]

AN

ACT

further to amend the Goa Salaries and Allowances of Ministers Act, 1964.

Be it enacted by the Legislative Assembly of Goa in the Forty-first Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Goa Salaries and Allowances of Ministers (Amendment) Act, 1990.

(2) It shall be deemed to have come into force from the 26th day of March, 1990.

2. *Amendment of section 2.* — In clause (d) of section 2 of the Goa Salaries and Allowances of Ministers Act, 1964 (Act 3 of 1965) (hereinafter referred to as the “principal Act”), after the words and figure “Chief Minister,”, the words and figure “Deputy Chief Minister,”, shall be inserted.

3. *Amendment of section 3.* — In sub-section (2) of section 3 of the principal Act, after item 1, the following item shall be inserted, namely:—

“1A. Deputy Chief Minister... Rs. 2,900/- per month”.

4. *Amendment of section 4.*— In section 4 of the principal Act,—

- (i) for the words “two hundred and fifty rupees,”, the words “two thousand and five hundred rupees” shall be substituted;
- (ii) The proviso shall be omitted.